NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH **KOLKATA**

C.P(IB) No.516/KB/2017

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh 2. Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 09th January 2018, 10.30 A.M.

Name	of the Company	Balbir Sharma -Versus-	Orissa Minerals Development	Co. Ltd.
Under Section		9 IBC		
SI. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)		Appearing on behalf of	Signature with date

M.B.P. Barijer M. H.K. Upadly

1. ADV. RAKESH KUMAR.

2. CS. ROHLT KUMAR KESHRY PETITIONER.

3. ADV. PRASHANTARTRIPATHI

ORDER

- Ld. Counsel for the operational creditor and the corporate debtor is present.
- Ld. Counsel for the corporate debtor has sought leave of the Court for filing Vakalatnama by the end of the day due to change of Advocate as previous Advocate on Record has withdrawn his Vakalatnama. Prayer is allowed. Vakalatnama may be filed by the end of day.

Reply may be filed within 7 days with a copy in advance to the opposite party and thereafter rejoinder, if any, may be filed within 7 days with a copy in advance to the opposite party.

List it on 30/01/2018 for admission.

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(Jinan K.R.) Member (J) 89

(V.P.Singh) Member (J)